

FORM A

Public Announcement

[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF HINDUSTAN ECO-TECH PRIVATE LIMITED.

RELEVANT PARTICULARS		
1)	Name of the Corporate Debtor	Hindustan Eco-Tech Private Limited.
2)	Date of incorporation of Corporate Debtor	03 February 2012
3)	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Pune
4)	Corporate Identity Number / Limited Liability Identification Number of the Corporate Debtor	U15400PN2012PTC142142
5)	Address of the registered office and principal office (if any) of the Corporate Debtor	Registered office - 75 Shivaji Housing Society S.B. road Pune Pune MH 411016 IN Factory: Plot No. F-15, Chincholi Industrial Area, MIDC, Tal. Mahol, Dist Solapur
6)	Insolvency commencement date in respect of Corporate Debtor	25 July 2023
7)	Estimated date of closure of insolvency resolution process	180 days from insolvency commencement date i.e. 20 January 2024
8)	Name and the registration number of the insolvency professional acting as interim resolution professional	Anagha Anasingaraju IBBI/IPA-002/IP-N00247/2017-18/10732
9)	Address and email of the interim resolution professional, as registered with the board	C/o KANJMAG & CO, Company Secretaries, 1-2, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune - 411038 E-mail: rp.anagha@kanjcs.com
10)	Address and email ID to be used for correspondence with the interim resolution professional	C/o KANJMAG & CO, Company Secretaries, 1-2, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune - 411038 E-mail: hindustan.cirp@gmail.com
11)	Last date for submission of claims	08 August 2023
12)	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Name the class(es) - Not Applicable

13)	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14)	(a) Relevant forms and (b) Details of authorised representatives are available at	Web Link: www.ibbi.gov.in Physical address: same as address mentioned in entry no. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Hindustan Eco-Tech Private Limited on 25 July 2023.

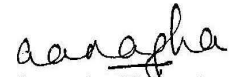
The creditors of Hindustan Eco-Tech Private Limited, are hereby called upon to submit their claims with proof on or before 08 August 2023 to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Date: 26 July 2023

Place: Pune



Anagha Anasingaraju

Interim Resolution Professional

IBBI/IPA-002/IP-N00247/2017-18/10732

AFA Validity till 23 November 2023